

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:6651
ANSWERED ON:08.05.2003
AMENDMENT IN CANTONMENT BOARD ACT
KAILASH MEGHWAL

Will the Minister of DEFENCE be pleased to state:

- (a) whether there is any proposal to amend Cantonment Board Act, 1924;
- (b) if so, whether there is any hurdle in making amendment in the said Act;
- (c) if so, the details thereof and the corrective steps taken to remove these hurdles;
- (d) whether the Government have decided to disband all Cantonment Boards;
- (e) if so, the reasons therefor and alternative arrangements made by the Government to provide proper civil amenities in Cantonment Areas;
- (f) whether most of the Cantonment Boards are working without Civil Member;
- (g) if so, the steps taken by the Government to elect the Civilian Members in each Cantonment Board; and
- (h) the time by which the election of Cantonment Boards is likely to be held?

Answer

MINISTER OF DEFENCE (SHRI GEORGE FERNANDES)

- (a) to (c): A comprehensive exercise has been undertaken for bringing up a New Cantonment Act for which Ministry of Law and Justice have been requested to expedite its formulation.
- (d) No, Sir.
- (e) Question does not arise.
- (f) to (h): On nomination of civil members suitable action has already been initiated as per provisions of Cantonment Act, 1924. In view of exercise undertaken to formulate New Cantonment Act it has been decided to hold elections to the Cantonment Boards under the provisions of the New Act. No time frame has been fixed for this Purpose.